

ITEM NO.1J
[For Judgment]

COURT NO.3

SECTION II

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.835/2007
Arising from
Petition(s) for Special Leave to Appeal (Crl) No(s).3403/2006

KRISHNA & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date: 21/06/2007 This Petition was called on for Judgment today.

For Appellant(s) Mr. Rakesh Garg, Adv.(A.C.)

For Respondent(s) Mr. Javed Mahmud Rao, Adv.

Hon'ble Dr. Justice Arijit Pasayat pronounced the Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice D.K. Jain.

Leave granted.

The appeal is dismissed in terms of the signed reportable Judgment.

(Subhash Chander)
Court Master

(Phoolan Wati Arora)
Court Master

[Signed reportable Judgment is placed on the file]